# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 3133 TO BE ANSWERED ON 27.03.2025

## TRANSFER POLICY IN ESIC

### 3133. SHRI CHANDRAKANT HANDORE:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the transfer policy of ESIC conforms to guidelines as mandated by DoPT; and
- (b) whether the Ministry considers compassionate grounds cases of employees having permanently physically disabled dependants, if so, the details thereof; and
- (c)if not, the reasons therefor?

# **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The transfer policies for various cadres of Employee's State Insurance Corporation (ESIC) comply with the relevant Department of Personnel & Training (DoP&T) guidelines issued from time to time, including cases of physically disabled dependents, to the extent possible.

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